

THE MINISTER OF STATE OF THE MINISTRY OF TEXTILES (SHRI SANTOSH KUMAR GANGWAR) : The Government of India has been implementing the provisions of the Handlooms (Reservation of Articles for Production) Act, 1985 to protect the interest of handloom weavers and rich cultural heritage of the country from the impact of powerloom industry. 11 textile items are exclusively reserved with technical specifications for production on handlooms under handlooms reservation order S.O. 2160 (E) dated 3.9.2008. The Government is also implementing several schemes to provide raw material at reasonable rates, concessional credit, technical support and marketing assistance to handloom weavers.

Repealing of Handlooms Act, 1985

1539.SHRI D.P. TRIPATHI: Will the Minister of TEXTILES be pleased to state whether there has been a decision to repeal the Handlooms Act, 1985 and if so, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF TEXTILES (SHRI SANTOSH KUMAR GANGWAR) : No Sir. There is no proposal to repeal the Handlooms (Reservation of Articles for Production) Act, 1985.

Handing-over of Indu Mill land for memorial of Dr. Babasaheb Ambedkar

1540.DR. BHALCHANDRA MUNGEKAR: Will the Minister of TEXTILES be pleased to state :

(a) whether the Ministry has handed over the land of Indu Mill to the Government of India to construct a memorial of Dr. Babasaheb Ambedkar at the Chaitya Bhoomi at Dadar in Mumbai;

(b) if so, whether the Ministry has charged any price for this land or given it free of cost; and

(c) if a price is charged, the amount thereof?

THE MINISTER OF STATE OF THE MINISTRY OF TEXTILES (SHRI SANTOSH KUMAR GANGWAR) : (a) to (c) A Tripartite Memorandum of Understanding (MoU) between Government of India, Government of Maharashtra and National Textile Corporation Ltd. (NTC) has been signed on 05.04.2015 for transfer of 12 acres of INDU 6 mill land, vested in NTC, for construction of a memorial of Bharat Ratna Dr. B.R. Ambedkar by Government of Maharashtra as required under Section 11A of the Sick Textile Undertaking (Nationalization) Act, 1974 (STUNA) on payment of compensation by the State Government. The Sub-committee constituted as per the MoU shall determine the exact amount of compensation (either in terms of money or allocation of any alternate land or allocation of any other tangible or intangible asset) equivalent to monetary value of the land on the date of transfer, which should meet the requirement of due compensation as mandated under Section 11A of the STUNA.